

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Review Application No. 15 of 2020

IN

Company Appeal (AT) (Insolvency) No. 1504 of 2019

IN THE MATTER OF:

Anubhav Anilkumar Agarwal

...Applicant

Versus

Bank of India & Anr.

...Respondents

Present:

For Applicant :

Mr. Abhijeet Sinha, Mr. Ankur Saigal, Mr. Shaishir Devatia, Mr. Aditya Shukla and Mr. Himanshu Satija, Advocates

For Respondents :

Mr. Sumesh Dhawan, Mr. Siddharth Chechani, Ms. Vatsala Kak and Ms. Savita Nangare, Advocate for Respondent No. 1

**Mr. Shashwat Anand, Advocate for Respondent No.2
Mr. Debashish Nand, IRP**

O R D E R

(Through Virtual Mode)

18.08.2020 Learned counsel for the parties seek a brief adjournment to file compilation of judgment within one week in regard to the extent and exercise the powers within the purview of Rule 11 of NCLAT Rules.

List the matter 'for orders' on **1st September, 2020** at 2.00 P.M.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/